

OFFICE OF THE DISTRICT AND SESSIONS JUDGE, KULLU, H.P. - 175 101

No.D&SJ/KLU/E/Leave Substi./(79)IV/2018-
Dated Kullu, the 24th March, 2020

"OFFICE ORDER"

In pursuance of the instructions contained in letter No.HHC/RG/C-19/2020, dated 24.03.2020, received from the Registry of Hon'ble High Court of Himachal Pradesh, Shimla, on the subject matter "Instructions in view of COVID-19", it hereby ordered that all the Judicial Courts of this Civil and Sessions Division shall function restrictively from 24.03.2020 to 31.03.2020, as per following roster, alongwith minimum supporting staff so required for attending the urgent matters :-

Sr. No.	Name of Court	Dates for attending urgent work	Urgent work to be entertained in respect of the courts of :-
1.	District and Sessions Judge, Kullu	25 th , 27 th and 30 th March, 2020	Own court as well as of the court of the Additional District and Sessions Judge, Kullu
2.	Additional District and Sessions Judge, Kullu	26 th , 28 th and 31 st March, 2020	Own court as well as of the court of the District and Sessions Judge, Kullu
3.	Senior Civil Judge-cum-CJM, Kullu	25 th and 31 st March, 2020	Own court as well as of the courts of the Senior Civil Judge-cum-CJM, Lahaul-Spiti at Kullu and the Civil Judge-cum-JMIC, Kullu
4.	Senior Civil Judge-cum-CJM, Lahaul-Spiti at Kullu	26 th and 28 th March, 2020	Own court as well as of the courts of the Senior Civil Judge-cum-CJM, Kullu and the Civil Judge-cum-JMIC, Kullu
5.	Civil Judge-cum-JMIC, Kullu	27 th and 30 th March, 2020	Own court as well as of the courts of the Senior Civil Judge-cum-CJM, Kullu and the Senior Civil Judge-cum-CJM, Lahaul-Spiti at Kullu
6.	Civil Judge-cum-JMIC, Manali	25 th to 31 st March, 2020	Own court.
7.	Civil Judge-cum-JMIC, Banjar	25 th to 31 st March, 2020	Own court.

2. The cases already fixed from 25th to 31st March, 2020, shall be suitably adjourned by the respective courts by issuing separate office orders in this regard, under intimation to this office.

3. The filing of fresh cases shall be restricted to urgent matters only.

4. The Presiding Officers of the respective courts shall depute minimum

supporting staff so required for attending the urgent matters, by issuing separate office orders in this regard, under intimation to this office.

5. It is further ordered that the Judicial Officers and Staff who ^{are} not directed/ ordered to attend the court/office on a particular day, shall remain in their respective residences, will not leave the station/ Headquarter(s) and may be recalled to office at a short notice/ call, at any time in exigencies of their services.

Puneet Vaidya
District and Sessions Judge
Kullu, H.P. *duy*

Endst. No.D&SJ/KLU/E/Leave Substi./ (79)IV/2018-
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1939-67962

Dated:- 24.03.2020

1. The Registrar General/ Registrar (Vigilance), Hon'ble High Court of H.P. Shimla.
2. The Deputy Commissioners, Kullu/ Lahaul-Spiti at Keylong.
3. The Superintendent of Police, Kullu/ Lahaul-Spiti at Kullu;
4. All the Judicial Officers, in this Civil and Sessions Division;
5. The District Attorney, Kullu/ ADA, Manali/ Banjar, District Kullu;
6. The President, Bar Associations, Kullu/ Manali/ Banjar, District Kullu;
7. The Reader Grade-I, Civil Nazir (Accounts), Ahlmads, Copyists and Technical Staff, of this office.
8. Guard file.

Puneet Vaidya
District and Sessions Judge
Kullu, H.P. *duy*